

B
ITEM NO.1

COURT NO.7

SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24516/2005

(From the judgement and order dated 04/08/2005 in CRP No.2037/2002 of The
HIGH COURT OF A.P AT HYDERABAD)

J. NARAHARI CHARI

Petitioner(s)

VERSUS

B.R. JAIN (D) BY LRS.

Respondent(s)

(Office report for direction)

with I.A. Nos. 2-3 (Appln. for substitution and c/delay in filing
substitution application)

Date: 31/03/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. Sridhar Potaraju, Adv.
Mr. Gaichang Pou Gangmei, Adv.
Mr. Arjun Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned in filing the substitution application.
Substitution application is allowed.

Learned counsel for the petitioner states that this petition has
become infructuous. The special leave petition is dismissed as such.

| (S.K. Rakheja)
|Court Master

| |(Indu Satija)
| |Assistant Registrar

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